

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE, PUNE
Appeal NO 39 OF 2019 (WZ)

Vikas Sahakari Sakhar Karkhana Ltd

....Applicants

Vs

Member Secretary, CPCB and Others

....Respondents

Submission of Report in compliance order dated 30.7.2020 on behalf of MPCB(Respondent No 2)

1. The Board has granted consent to operate u/s 26 of the Water (prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 to M/s Vikas SSK Ltd, Tal and Dist- Latur subject to certain terms and conditions vide letter dated 26.2.2020. A copy of said consent dated 26.2.2020 is enclosed and marked as an Annexure "A".
2. The Sub Regional Officer, Latur reported that during the last crushing season 2019-2020, due to drought condition and shortage of sugar cane the Respondent Industry was closed. The Official team from CPCB, Regional Director, (West) have been visited to M/s Vikas SSK Ltd, Tal and Dist- Latur on 14.3.2019 and observed following non-compliance.
 - a. The Unit was having production capacity of 11454 mt/m and unit was found operational on the day of inspection. ETP of the unit was operational at the time of inspection and CTP comprise of Bagasse removal chamber, O & G chamber and great removal, equalization tank and buffer tank, neutralization tank, primary clarifier, aeration tank secondary clarifier treated effluent holding tank, dual media filter.
 - b. Unit is having valid consent of the Board.
 - c. Dual media filter was not working due to pump failure.
 - d. Spray pond overflow is being discharged outside the industry premises through earthen drain without any treatment.
 - e. Overflow from Molasses tank was observed.
 - f. Sludge and press mud mixture was observed to be stored openly at several places within the premises.
 - g. Fly ash management was found lying at several places within premises.
 - h. Poor housekeeping was observed in process area & ETP area.
 - i. Unit has installed OCEMS and same found operational at the time of visit.
 - j. Grab sample were collected from inlet and outlet from ETP and parameter pH (6.99), O & G (1.4) TSS (410 mg/l), BOD (273 mg/l) and COD (1283 mg/l) are not meeting to the prescribed standards.

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3. In view of above non compliances, the CPCB has issued Directions u/s 5 of the Environment (Protection) Act, 1986 on 15.04.2019 to the Industry and directing to comply in a time bound manner.
- a] The unit should immediately discontinue discharge of effluent not confirming to the notified standards to the ground/irrigation.
 - b] Unit shall immediately stop discharged spray pond overflow outside the premises, entire effluent generated in sugar mill shall be channelled to ETP. In no case the effluent should be discharged outside the premises without proper treatment.
 - c] The unit should ensure operation and maintenance of the ETP so that to achieve the prescribed norms and submit ETP Sample analysis report From EPA approval lab.
 - d] The unit shall install flow meter at all water abstraction points for measuring water consumption and maintain logbook for the same.
 - e] The unit shall maintain the record of operation and maintenance of ETP with w. r. t. effluent treated, energy and chemical consumption.
 - f] The unit shall carry out adequacy assessment of ETP through reputed organisation/institute preferably IIT/VSI/NEERI/NSI and accordingly upgrade ETP show as to meet the prescribed discharged standards by MPCB.
 - g] The unit shall prepare and submit a comprehensive irrigation management plan for utilisation of treated effluent from ETP in accordance with the notified treated irrigation protocol for sugar industries and ensure compliance of treated effluent loading rate for irrigation.
 - h] The unit shall ensure periodic calibration of the analysers as per standard operating procedure, recommendation to the supplier and submit the calibration result.
 - i] Unit shall ensure to engage skilled manpower for operational maintenance of ETP.
 - j] Improve housekeeping within the plant and dispose stored fly ash for reutilisation. A copy of said Direction issued by CPCB vide letter dated 15.4.2019 is enclosed and marked as an Annexure "B".and The reply filed by Applicant Industry to the said Direction dated 30.5.2020 which is enclosed and marked as an Annexure "C".



4. The Officials of the Board had visited to Applicant Industry on 21.8.2020 and reported present status as follows:-

- i) During visit sugar industry was not fund in operation as a seasonal industry and during visit maintenance work of Plant & ETP were found going on.
- ii) Industry has upgraded existing Effluent treatment Plant by providing anaerobic treatment, addition of one more aeration tank and addition of carbon filter. ETP consists of Oil & grease trap, equalization tank, Neutralization tank, Primary clarifier, anaerobic treatment, 1st, 2nd & 3rd aeration, secondary clarifier, holding tank, Sand filter, carbon filter & SDB, treated effluent is used on land for irrigation purpose.
- iii) About 67 hector land is having for disposal of treated effluent as informed by the representative.
- iv) Industry has provided 15 days storage tank with tarpaulin /HDPE sheet for storage of treated effluent.
- v) Industry has covered untreated effluent carrying pipeline to avoid increase of bagasse.
- vi) Industry is having three nos. of boiler of capacity 55 TPH, 40 TPH & 10 TPH with Wet scrubber, ESP & Wet scrubber respectively as air pollution control system followed by common stack of height is 65 meters.
- Vii) Boiler blow dawn generated from boiler is 100 % reused again in the process for make-up of spry pond water as informed by representative.
- viii) Industry has yet not installed condensate polishing unit (CPU) but during visit it is observed that excavation work is completed.
- ix) Industry has yet not obtained NOC from CGWA.
- x) Industry using raw water from Village Nivali Dam.
- xi) Industry has installed online monitoring system to ETP and Boiler stack and connected to MPCB, CPCB server
- xii) During visit no any discharge of effluent observed as industry was not in operation.
- xiii) Industry has installed flow meters at all water abstractions points.

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- xiv) Industry authority reported that logbook will maintain for water consumption during industry operation.
- xv) Industry has prepared Adequacy Assessment of ETP through VSI Pune.
- xvi) Industry has calibrated analyser of APC and ETP on 28/05/2019.
- xvii) Industry authority reported that they have appointed Environment officer, Environment Chemist and ETP Operator.
- xviii) Industry has disposed about 6000 MT fly ash to bricks manufacturer as informed by representative. A copy of present status report dated 21.8.2020 is enclosed and marked as an Annexure "D".

Solemnly affirmed on 24th day of September 2020



For and on behalf of
Maharashtra Pollution Control Board

[Signature]
(V.P. Shelke)

Sub- Regional Officer-Latur



24 SEP 2020

AFFIDAVIT

Solemnly affirmed before me
By venkat pandurangore shelke
Age 54 Yrs. Occ. service
R/o Latur Tq. Latur
Who is identified before me by
Shri self
To Whom I Know Personally

[Signature]
Adv. Kalpana M. Bhure
Notary, Dist. Latur
Govt. Of India
Reg.No.15685

Sr.No. 1446/2020



[Signature]

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and 4th
 floor, Opp. Cine Planet
 Cinema, Near Slon Circle, Slon
 (E), Mumbai-400022

No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000076605/CR - 2002001164

Date: 26/02/2020

To,
 Vilas Sahakari Sakhar Karkhana Ltd., (Sugar and Co- Gen Plant)
 553,554,656,Vishali nagar, Nivli
 Tal & Dist Latur.

Sub: Renewal of consent to operate Under L.S.I RED Category

Ref: 1. Earlier Renewal of Consent to Operate of 3500 TCD Sugar & 18 MW Co-gen Unit granted vide Format 1.0/BO/CAC-CELL/UAN No. 0000052223/R/CAC-1901001252 dtd. 18/01/2019
2. Minutes of CAC meeting held on 31/10/2019

Your application No.MPCB-CONSENT-0000076605 Dated 31.07.2019

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Consent to Renewal is granted upto: 31.07.2020**
- The capital investment of the industry is Rs.126.4487 Crs. (As per C.A Certificate submitted by industry).**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
1	Sugar	11454	MT/M
2	Molasses	4200	MT/M
3	Bagasse	27300	MT/M
4	Press Mud	3710	MT/M
5	Electricity generation (Co-gen)	18	MW

The Cane Crushing Capacity of Sugar Industry shall not exceed 3500 TCD

- Conditions under Water (P&CP) Act, 1974 for discharge of effluent:**

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	415	As per Schedule -I	85 CMD shall be 100% recycle & 330 CMD shall be used on land for irrigation
2.	Domestic effluent	25	As per Schedule - I	onland for gardening / irrigation

5. **Conditions under the Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Boiler	1	As per Schedule -II
1	DG Set 500 KVA	1	As per Schedule -II
1	DG Set 600 KVA	1	As per Schedule -II

(As per previous consent of existing unit)

6. **Conditions about Non Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	ETP SLUDGE	5	MT/A	NA	used as manure
2	Fly Ash	650	MT/M	Sold to Brick Manufacturer balance used for Mixing with press mud	Used as manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:**

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used /spent oil	5.1	0.8 MT/M	Mixed with baggase	used as fuel in Boiler

The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDF, in compliance of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and keep proper manifest thereof.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
11. Industry shall stop production activity voluntarily in case of failure of operation and maintenance of the ETP system as preventive measures.
12. This consent is issued as per the Consent Appraisal Committee meeting dated 31/10/2019
13. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.

For and on behalf of the
Maharashtra Pollution Control Board.

(E. Ravenciran IAS),
Member Secretary

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	252897.40	TXN1907002726	31/07/2019	Online Payment

Copy to:

1. Regional Officer, MPCB, Aurangabad and Sub-Regional Officer, MPCB, Latur
 - They are directed to ensure the compliance of the consent conditions.
 - They are directed to forfeit the bank guarantee of Rs. 15 Lakh & obtain top up BG of Rs.30 Lakh from the industry
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) **A] As per your application, you have Provided Effluent Treatment Plant (ETP) of designed capacity of 600.00 CMD consisting of Grit Chamber, Oil & Grease Trap, Neutralization Tank, Equalization Tank, Primary Clarifier, Aeration Tank, Secondary Clarifier & SDB's for the treatment of 417.00 CMD industrial effluent**
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.**

Sr. No.	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27 ^o c)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

- C] The treated effluent 417.00 CMD shall be disposed on land for irrigation on 166.00 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.**
- D] Trade effluent of 85.00 CMD generated from Co-gen shall be 100% recycle in process.**
- E] CREP conditions for Sugar Factory**
- i. Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
 - ii. Waste water generation shall be reduced to 100 liters per tone of cane crushed.
 - iii. Industry shall achieve zero discharge into in land surface water bodies.
 - iv. 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.
- F] Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.**
- G] The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.**

H) The unit shall optimize water use in industrial process & maintain records.

- 2) A) As per your application, you have provided septic tank and soak pit for the treatment of 25.00 CMD sewage.
- B) The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

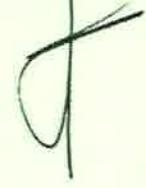
C) The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.

- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 5) CONDITIONS FOR MOLASSES STORAGE:
- (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
- (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
- (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
- (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
- (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.
- (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955?? and "Maharashtra Molasses Storage and Supply Regulation, 1965??.
- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.
- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	1570.00
2.	Domestic purpose	30.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	375.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	0

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
1	Boiler	Wet Scrubber	65	Bagasse	906 MT/Day	0.20	3624.00
1	DG Set 500 KVA	Acoustic enclosure	6	HSD	92 Ltr/Hr	1.00	14.72
1	DG Set 500 KVA	Acoustic enclosure	6	HSD	93 Ltr/Hr	1.00	14.72

(As per previous consent of existing unit)

- 2) **The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.**

1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP-Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.

2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm ³
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- 3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.
- 3) **The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.**
- 4) **The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).**

**SCHEDULE-III
Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Renewal of Consent	30 Lakh	15 days	Towards o & M of Pollution Control Systems & compliance of consent conditions	Monthly	30/11/2020

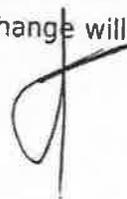
BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	Renewal of Consent	15 Lakh	15 days	Towards o & M of Pollution Control Systems & compliance of consent conditions	15 Lakh	JVS exceedance



SCHEDULE-IV**General Conditions:**

- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.



- 12 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 15 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
20. The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

Annexure - B

159

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

BY REGISTERED AD

No. B-873(S)/IPC-III/2019-20/

April 15, 2019

To

M/s Vikas Sahakari Sakhar Karkhana Ltd.
Vaishali nagar, Nivli, Ta & Dist.: Latur,
Maharashtra

DIRECION UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986

WHEREAS, the Central Government has notified the standards for discharge of environmental pollutants from various categories of industries under the Environment (Protection) Act, 1986 and the rules framed here under; and

WHEREAS, the Ministry of Environment & Forests, Govt. of India, vide notification S.O.157(E) of 27.02.1996 has delegated powers vested under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) to the Chairman, Central Pollution Control Board (CPCB), to issue direction to any industry, Municipal Corporation, Municipal Council, Cantonment Board to any local or other Authority for the violation of emission and effluent standards notified under the Environment (Protection) Rules, 1986; and

WHEREAS, it is obligatory on the part of industries to install effluent treatment plants (ETPs) to comply with the effluent discharge standards as notified under the Environment (Protection) Act, 1986 and the Rules framed thereunder and also to meet the consent conditions granted by State Pollution Control Board (SPCBs) / Pollution Control Committees (PCCs); and

WHEREAS, the inspection of M/s Vikas Sahakari Sakhar Karkhana Ltd. (Sugar & Co- gen), Vaishali nagar, Nivli, Ta & Dist.: Latur, Maharashtra (hereinafter referred as 'the Unit') was carried out on 14.03.2019 by the team from CPCB, Regional Directorate (West) under OCEMS surveillance programme. Following major observations were made during the visit:

1. The unit is a 'Sugar Mill' having production capacity of 11454MT/M. Unit was found operational on the day of inspection.
2. ETP of the unit was operational at the time of inspection. ETP comprises of Bagasse removal chamber → O&G Chamber and grit removal → Equalization Tank & Buffer Tank → Neutralisation Tank → Primary clarifier (non-operational) → Aeration Tank (Diffused aeration) → Secondary Clarifier (called as settling Tank) → Treated effluent holding Tank → dual media filter
3. Unit is having valid Consent under Water & Air Acts from MPCB.
4. Dual media filter was not working due to pump failure.
5. It was found that Spray pond overflow is being discharged outside the industry premises through earthen drain without any treatment.
6. Overflow from Molasses tank was observed.
7. Sludge and press mud mixture was observed to be stored openly at several places within the premises.
8. Fly ash management was found lying at several places within the premises.
9. Poor housekeeping was observed in process area and ETP area.
10. Unit has installed OCEMS & same was found operational at the time of visit.
11. Grab samples were collected from inlet and outlet of ETP. The analysis results are given in table below:

Page 1

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032
Parivash Bhawan East Arjun Nagar, Delhi-110032

160

Sampling locations	Parameters				
	pH	O&G	TSS (mg/l)	BOD (mg/l)	COD (mg/l)
Inlet of ETP	3.32	-	1814	13941	35359
Outlet of ETP	6.99	1.4	410	273	1283
Standards prescribed by MPCB	5.5-9.0	10	100	100	250

The unit was observed **non-complying** with respect to the parameter **TSS, BOD and COD**.

WHEREAS, the observations as listed above substantiate that the unit is a serious defaulter. The unit has been seriously violating the norms prescribed for on land discharge and thus poses serious threat to the environment & ground water quality; and;

WHEREAS, as per the sub rule (5) of the Rule 4 of the Environment (Protection) Rules, 1986, it is not expedient to provide opportunity to file objection against the proposed direction in view of the likelihood of a grave injury to the environment and CPCB considers that the act of the unit, as described in above paragraphs, causes grave injury to the environment.

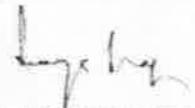
NOW, THEREFORE, in view of the above, and exercising the powers delegated to the Chairman, Central Pollution Control Board (CPCB) under section 5 of the Environment (Protection) Act, 1986, **M/s Vikas Sahakari Sakhar Karkhana Ltd. (Sugar & Co- gen), Vaishali nagar, Nivli, Ta & Dist.: Latur, Maharashtra** is hereby directed to "close down all its manufacturing operations and not to restart manufacturing" till it complies with the following directions and obtains permission from CPCB;

1. The unit should immediately discontinue discharge of effluent not conforming to the notified standards to the ground/irrigation.
2. Unit shall immediately stop discharge of spray pond overflow outside the premises. Entire effluent generated in Sugar Mill shall be channelled to ETP. In no case the effluent should be discharged outside the premises without proper treatment.
3. The unit should ensure operation & maintenance of the ETP so that to achieve the prescribed norms & submit ETP sample analysis report from EPA approval lab.
4. The unit shall install flow meter at all water abstraction points for measuring water consumption & maintain log book for the same.
5. The unit shall maintain the record of operation & maintenance of ETP w.r.t. effluent treated, energy & chemical consumption.
6. The unit shall carry out adequacy assessment of ETP through reputed organisation/institute preferably IIT/VSI/NEERI/NSI & accordingly upgrade its ETP so as to meet the prescribed discharge standards by MPCB.
7. The unit shall prepare and submit a comprehensive irrigation management plan for utilisation of treated effluent from ETP in accordance with the notified treated irrigation protocol for Sugar industries and ensure compliance of treated effluent loading rate for irrigation.
8. The unit shall ensure periodic calibration of the analyzers as per Standard Operating Procedure/recommendations of the supplier and submit the calibration results.

161

9. Unit shall ensure to engage skilled manpower for operation & maintenance of ETP.
10. Improve housekeeping within the plant and dispose stored fly ash for reutilization.

In case of default in compliance with the above directions, CPCB will be constrained to initiate action against the Unit, in accordance with the provisions of the Environment (Protection) Act, 1986, without giving any further notice.


(S. P. SINGH PARIHAR)
CHAIRMAN

16/5/14

(C)

162

9. Unit shall ensure to engage skilled manpower for operation & maintenance of ETP.

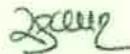
10. Improve housekeeping within the plant and dispose stored fly ash for reutilization.

In case of default in compliance with the above directions, CPCB will be constrained to initiate action against the Unit, in accordance with the provisions of the Environment (Protection) Act, 1986, without giving any further notice.

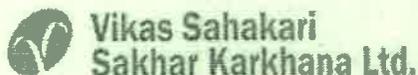
(S. P. SINGH PARIHAR)
CHAIRMAN

Copy to:

- 1) **The Member Secretary,**
Maharashtra Pollution Control Board
2nd, 3rd & 4th Floor, Opp. Cine Planet,
Near Sion Circle, Sion (E), Mumbai- 400022
: For ensuring compliance of directions please.
- 2) **The Regional Director,**
CPCB Regional Directorate,
Parivesh Bhawan,
Opp. Ward No. 10 VMC Office Subhanpura,
Vadodara-390 023
*: For follow up and ensuring compliance of
the directions, please*
- 3) **The District Magistrate,**
Collectorate office, Dist- Latur,
Maharashtra
: For information and n.a please
- 4) **The Superintendent Engineer,**
Maharashtra State Electricity Distribution,
Dist- Latur, Maharashtra
*: With a direction to disconnect the power
supply to the industrial unit*
- 5) **The In-charge, (CP Division),**
Ministry of Environment, Forests & CC,
Prithvi Block, Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi - 110 003
: For information, pl
- ✓ 6) **The Div. Head, IT Division, CPCB Delhi** *: To upload direction at CPCB Website, pl.*
- 7) **The Div. Head, IPC-VI, Division, CPCB Delhi** *: For information, pl.*
- 8) **The Div. Head, IPC-III Division, CPCB Delhi** *: For records purpose.*


(A SUDHAKAR)
MEMBER SECRETARY

Annexure - C



**Vikas Sahakari
Sakhar Karkhana Ltd.**

VSSK/ MFG / 375 #/ 2020-21

Date: 30/05/2020

To,
Chairman,
Central Pollution Control Board,
Parivesh Bhavan, East Arjun nagar,
Delhi-110032

Subject:- Reg. Direction under section 5 of the environment (Protection) ACT, 1986 Action Taken plan & Status of Complaiance.

Kind Attention: Member Secretary.

Ref : - Your letter No.B-873(S)/IPC-III/2019-20/ 15th April, 2019.

R/Sir,

We are in receipt of your above letter under reference regarding directions under section 5 for our sugar & Co-gen. unit. Now, we are herewith submitting work status report with necessary photo as an evidence to comply the direction given in above letter.

Sr.	Direction	Work Status
1.	The unit should immediately discontinue discharge of effluent not confirming to the notified standards to the ground/irrigation	We are assuring that no any discharge shall going to outside of mill premises, which is not confirming to the notified standards to the ground / irrigation.
2.	The unit should immediately discontinue discharge of spray pond over flow outside the premises. Entire effluent generated in sugar mill shall be channeled to ETP. In no case the effluent should be discharged outside the premises without proper treatment	As suggested in ETP adequacy report prepared by VSI Pune we have completed all civil and electromechanical work for up gradation of existing ETP. Construction and erection work of ETP as suggested in said report has been completed and plant ready for commissioning to treat the effluent coming from sugar unit along with spray pond over flow wastewater. Now the present capacity of ETP to treat the 750 m ³ / day effluent along with spray pond overflows waste water. Please refer Annexure -I photographs of ETP up gradation work.
3.	The unit should ensure operation and maintenance of the ETP so that to achieve the prescribed norms and submit ETP sample analysis report from EPA approved lab.	We are ensuring that, we will achieve the CPCB prescribed norms after up gradation of existing ETP. We will frequently monitor the treated and untreated wastewater sample in EPA/NABL approved laboratory during operation of mill and will submit you same.



Vaishali Nagar, Nivli, Tq. Dist. Latur (M.S.)
☎ 02382 - 277622 Fax : 277631. Post Box No.117
E-mail : vikassugar@gmail.com


**Vikas Sahakari
Sakhar Karkhana Ltd.**

4	The unit shall install flow meters at all water abstraction point for measuring water consumption and maintain log book for the same	We have installed the flowmeters at all water abstraction point and will maintain logbook for water consumption. Refer annexure-II Photographs of flow meter installation.
5	The unit shall maintain the record of operation and maintenance of the ETP with respect to effluent treated, energy and chemical consumption	We are assuring we will maintain record of operation, Maintenance, Energy & Chemical consumption of the ETP. Refer annexure-III Operation & maintenance report of ETP
6.	The unit shall carry out adequacy assessment of ETP through reputed organization/ institute preferably IIT/VSI/NEERI/NSI and accordingly upgrade its ETP so as to meet the prescribed discharge standards by MPCB	VSI has prepared a adequacy assessment report and same is submitted On Dt.28.05.2019. According we have upgrade our ETP so as to meet the prescribed discharge standards by MPCB. Refer annexure-IV
7	The unit shall prepared and submit the comprehensive irrigation management plan for utilization of treated effluent from ETP in accordance with the notified treated irrigation protocol for sugar industry and ensure the compliance of the treated effluent loading rate for irrigation	VSI has prepared comprehensive irrigation management plan. Refer annexure-V irrigation management plan
8	The unit shall ensure periodic calibration of the analyzers as per standard operating procedure/ recommendations of the supplier and submit the calibration results.	We have already submitted the calibration certificate on Dt.28.05.2019. Refer annexure-VI
9	The unit shall ensure to engage the skilled man power for operation and maintenance for ETP	We have appointed Environment Officer & Environment Chemist as well as ETP operators. Appointment orders already submitted to you. Refer annexure-VII
10	Improve housekeeping within the plant and dispose stored fly ash for reutilization.	We assuring you that We will take care regarding housekeeping in plant as well as in the ancillary areas. We have bio composting unit to dispose the distillery spent wash. Some quantity of ash is mixing in to the ready compost for its enrichment. Remaining is sale to brick manufacturer as per their demand. We have already submitted the data for the same on Dt.28.05.2019



Vaishali Nagar, Nivli, Tq. Dist. Latur (M.S.)
☎ 02382 - 277622 Fax : 277631, Post Box No.117
E-mail : vikassugar@gmail.com

165



**Vikas Sahakari
Sakhar Karkhana Ltd.**

We assure you that we are taking care of all your suggestions regarding ETP operation and will achieve standard parameters of treated effluent. We have expended Rs. 55,00,000/- (Rs. Fifty Five lakhs) for ETP upgradation work.

Hence we request you to please consider compliance of all direction and issue revoke order in favor of us.

Thanking you,

Yours Faithfully

Managing Director



Vilshahi Nager, Niv. To. Dist. Latur (M.S.)
☎ 02382 - 277622 Fax - 277631, Post Box No.117
E-mail : vikassugar@gmail.com

Annexure - D

166

MAHARASHTRA POLLUTION CONTROL BOARD
SUB-REGIONAL OFFICE, LATUR



Dev Towers, Opp. Tahsil Office,
 Plot No. RL - 2045, Barshi Road,
 Latur-413512

INSPECTION REPORT

Name of Industry: M/s. Vikas Sahakar's Satchar Karkhari
 (sugar & co-gen unit)
 Consent Status : Vishalpur - Noli Tal. of Dist. Latur
 Date of Visit : 31.07.2020
 Name of industry : 21.08.2020
 Representative : L.M. Deth murek (Chief Chemist)
 Observations :

- ① This is sugar unit having capacity 3500 TCD including co-gen of electricity generating of 18 MW
- ② During visit industry was not found in operation as seasonal industry. During visit maintenance work of plant at locality. ETP was found going on. During last season sugar industry was not in operation due to shortage of sugar cane.
- ③ For treatment of trade effluents from process industry has provided. Effluent

Treatment plant of capacity 650 cum which consist of oil & grease trap, balancing tank, Equalization, Neutralization tank, primary clarifier, anaerobic treatment 1st Aerobic 2nd & 3rd Aerobic, Secondary clarifier, hold in Sand, Carbon filter, & SDB, treated effluent is used on land for irrigation purpose about 67 Hectare land is available for disposal of treated effluent.

- ① Industry is having (HDPE/Tarpo Lin) 15 day storage tank.
- ② Industry has covered effluent carrying pipeline to avoid ingress & bypass.
- ③ Industry is having three nos. of boiler of capacity 55 TPH, 40 TPH & 10 TPH respectively with wet scrubber, ESP of wet scrubber followed by stack of height 65 mtr.
- ④ Boiler blowdown is recycled/recycle pool for make up spray pond: water.
- ⑤ Industry has got not installed C.P.O. but during visit it is observed that

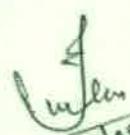
excavation work is completed.

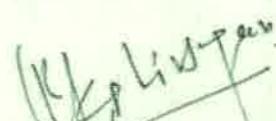
- ⑨ Industry has yet not obtained Nocturnal (40th) but they have applied on 12.03.2018
- ⑩ Industry using water from Nivali dam
- ⑪ Industry has installed online monitoring system to stack emission of ETP outlet & connected to MPCB of CPCB server
- ⑫ Industry has yet not submitted B.G. of Rs. 30.0 lakh. but it is under process as informed by industry representative.

~~Point~~ C.P.C.B. has issued direction under section 5 to send unit on 15.04.18 & point wise compliance is given below

- Ⓐ During visit no any discharge of eff. observed as industry was not in operation.
- Ⓑ During visit discharge at spray pond overflow not observed.
- Ⓒ it is reported that, it will be done during crushing season.
- Ⓓ It is reported that, total 21 nos. of raw materials have installed at different 21 locations

- (E) It is reported that, it will be done during crushing season as well as priority maintenance record of ETP is done.
- (F) They have carry out adequacy assessment of ETP by VSI.
- (G) They have prepared comprehensive implementation Management plan by VSI Vasantdada Sugar Mt.
- (H) They have calibrated Analyzer of APC & ETP on 08.05.2019
- (I) It is reported that, they have appointed Env. Officer, Env. Chemist & ETP operator.
- (J) ~~As~~ it is reported that, they have disposed about 6000MT fly ash to Bhide Mt. after issuing C.O. from CPCB. During visit instructed to comply consent condition scrupulously & obtain release directly from C.P.C.B.


 L. M. Desai
 Chief Chemist
 Vasantdada Sugar, Karkhana Ltd
 Vasantdada Nagar, Niveli Tal. & Dist. (M.S.)
 Chief Chemist.


 R. S. Patil
 Field Officer